

DIVISION BENCH

O-119

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/285(KB)2019

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.
K.

2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th JANUARY,
2021, 10:30 A.M

Name of the Company	KPS LOGISTICS Vs. MSP METALLICS LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel /Pr.CS/Pr.CA appeared through Video Conferencing:

1. Mr. Shaunak Mitra, Advocate] For the Operational Creditor
2. Ms. Sreenita Ghosh, Advocate]
3. Mr. Arjun Asthana, Advocate]

1. Mr. Abhrajit Mitra, Sr.Advocate] For the Respondent
2. Ms. Manju Bhuteria, Advocate]
3. Ms. Rajshree Kajaria, Advocate]
4. Ms. Sonia Sharma, Advocate]

ORDER

Mr. Shaunak Mitra, Ld. Counsel for the Operational Creditor present. Mr. Abhrajit Mitra, Ld. Sr. Counsel alongwith Mrs. Manju Bhuteria, Ld. Counsel and Ms. Rajshree Kajaria, Ld. Counsel present for the Corporate Debtor.

2. Pleadings are otherwise complete in the matter. Both sides are hereby directed to complete e-filing process and ensure defect-free status so that it can be taken up for final hearing and disposal on 28.01.2021. Both Sides are also directed to submit Notes of Arguments not exceeding three pages in

length alongwith one additional sheet of Citation, they want to rely on, shall be filed in physical format with the Registry, at least two days in advance, before the next date of hearing.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)